

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.205 – IA/740(AHM)2024 in IA/122(AHM)2023
ITEM No.206 – IA 673 of 2020
ITEM No.207 – IA 235 of 2020
ITEM No.208 – IA 478 of 2020
ITEM No.209 – IA 833 of 2020
ITEM No.210 – IA/74(AHM)2021
ITEM No.211 – IA/122(AHM)2023
In
CP(IB) 463 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Reliance Asset Reconstruction Co Ltd
V/s
Morakhia Copper & Alloys Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 08/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant	:Mr. Pavan S Godiawala, Advocate
For the SRA	:Mr. Nilesh Udernani, Advocate a. w. Ms. Pragati Tiwari, Advocate
For the Respondent	:Mr. Aditya J Pandya, Advocate Mr. Sujit Kumar Upadhyay, Advocate i/b. Mr. Uday Sankar Samudrala, Advocate for R-12 (in IA/74(AHM)2021)
For the ROC	:Ms. Rupa Sutar, Deputy ROC

ORDER

IA/740(AHM)2024 in IA/122(AHM)2023, IA 673 of 2020, IA 235 of 2020, IA 478 of 2020, IA 833 of 2020, IA/74(AHM)2021 & IA/122(AHM)2023

IA/740(AHM)2024 in IA/122(AHM)2023

This IA has been filed by the Gujarat Industrial Development Corporation for condonation of delay of 53 days in filing additional affidavit dated 04.03.2024, in terms of extended order dated 30.01.2024. Delay in filing the additional affidavit has stated above is condoned subject to the cost of Rs.25,000/- to be deposited to the **Prime Minister National Relief Fund** within ten days.

Re-list for compliance on 28.06.2024.

IA 673 of 2020, IA 235 of 2020, IA 478 of 2020, IA 833 of 2020, IA/74(AHM)2021

Learned counsel appearing for the SRA seeks one more opportunity to file affidavit in the matter, in terms of order dated 06.03.2024 qua the alternative remedy in view of the judgment of the Hon'ble Supreme Court mentioned therein.

Re-list all matters on 28.06.2024.

Sd/-

**SAMEER KAKAR
MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN
MEMBER (JUDICIAL)**